

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 75/95 with MA 398/95 : Date of order 30.8.95

J.C. Varshney s/o Shri P.D. Varshney resident of 850, Barkat Nagar, Jaipur working as Senior Audit Officer, in the Office of the Accountant General (Audit) I, Rajasthan, Jaipur.

... Applicant.

VERSUS

1. Union of India through Secretary, Ministry of Finance, Government of India, Vitta Bhawan, New Delhi.
2. Comptroller and Auditor General of India, 10-Bahadur Shah Zafar Marge, New Delhi.
3. Accountant General (Audit) I, Rajasthan, Jaipur.

... Respondents.

CO-RAM :

Hon'ble Mr. O.P. Sharma, Member (Administrative).
Hon'ble Mr. Rattan Prakash, Member (Judicial)

O R D E R

(PER HON'BLE MR. O.P. SHARMA, MEMBER (ADMINISTRATIVE))

In this application u/s 19 of the Administrative Tribunals Act, 1985, the applicant has prayed that the respondents may be directed to implement the combined eligibility list dated 16.3.94 (Annexure A-5) in toto and the combined eligibility list (Annexure A-3) may be declared bad in law and cancelled. A further prayer is that, in this case if eligibility list (Annexure A-3) is not quashed in toto, the respondents may be directed to include the name of the applicant at the appropriate place, serial no. 35, in this eligibility list. The applicant has also prayed that the respondents may be directed to consider the name of the applicant for the purpose of selection for the post of Group 'A' in Indian Audit & Accounts Service in view of placing his name at the proper place in the eligibility list (Annexure A-3).

(6)

Finally, the applicant has prayed that the respondents may be directed not to consider the name of any person junior to the applicant for promotion to Group 'A' of Indian Audit & Accounts Service.

2. The applicant has also filed an MA no. 398/95 in which it has been stated that certain developments have taken place subsequent to the filing of the OA which necessitate either amendment of the OA or ~~or~~ withdrawal thereof with a view to filing a fresh OA.

3. During the arguments, the learned counsel for the applicant stated that the applicant would like to withdraw the OA with a view to filing a fresh application in view of the subsequent developments, as mentioned in the MA. The permission to withdraw the OA is granted with liberty to file a fresh application. The interim direction issued on 27.6.95 shall stand vacated. The OA is dismissed as having been withdrawn. The MA stands disposed of accordingly.


(RATTAN PRAKASH)
MEMBER (J)


(O.P. SHARMA)
MEMBER (A)

AHQ.